

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 147
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.

.... Applicant/petitioner

v.

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 16.12.2019

Coram:

SMT. INA MALHOTRA
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Nitesh Jain, Adv.

ORDER

CA-2428(PB)/2019

Affidavit has been filed in respect of the service effected on the non applicants-respondent. This application invoke the provisions of Section 19(2) of the Insolvency & Bankruptcy Code. Despite service none has put in appearance on their behalf. The RP is aggrieved by the non co-operation of the Ex-Directors due to which the entire resolution process is being procrastinated.

2. Accordingly, we direct that Bailable Warrants be issued in the sum of Rs. 25,000/- with one surety in like amount to secure the presence of Mr. Rajesh Kumar Bansal, Mr. Sanjay Kumar Sharma. Their addresses are:-

1. Rajesh Kumar Bansal,
Member of the Suspended Board of Directors
RS Stones Pvt. Ltd.

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R/o. 04/1204, Malibu Town, Sohna Road, Gurgaon,
Haryana-122018

2. Mr. Sanjay Kumar Sharma,

Member of the Suspended Board of Directors

RS Stones Pvt. Ltd.

R/o. Dhola Palas, Kalsara, Alwar

Rajasthan-301406

3. Bailable warrants be executed through the office of the Superintendent of Police. Report be filed three days before the next date of hearing.
4. List for further consideration on 16.01.2020.

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.12.2019
Ritu Sharma

— Sd —
INA MALHOTRA
MEMBER (JUDICIAL)